

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1439/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES:

Apar Industries Ltd.

V/s

Kalisma Steel Pvt.Ltd..

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1 Virendra Storch Authorised

Burangali Representative

CT Applicant

Operational

2 Adv. Amos Jish. for Respondent Corporte Rebt.

Anvoli

As my Coursel is hospitalise. Spolicant is sceking on adjournment. for filing consent terms, adjourn to 11th Jan, 2018.

(reditor

Noted 11th Jan, 2018 Apposte Wingh

Contd -- 2/-

ORDER

CP 1439/I&BP/NCLT/MB/MAH/2017

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 11.1.2018, for filing consent terms.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

M. K. SHRAWAT Member (Judicial)